

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2021

NAME OF THE COMPANY: Kavisha Electricals Pvt Ltd V/s ROC

SECTION OF THE COMPANIES ACT: 252(3) of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Shivendra Bahadur	CGSC	ROC	
2.				

**CP NO. 01/ALD/2021**

Sh. Amit Agarwal, Advocate for the Appellant and Sh. Shivendra Bahadur, CGSC for the ROC are present.

<sup>Perusal of</sup>  
Pursuant to the earlier order of this Court dated 04.01.2021 shows that the time was granted to the ROC as well as Income Tax to file reply but no reply has been filed till date.

Ld. Sr. Standing counsel for the Income Tax Department states that the copy of the petition has not been served by the appellant.

Ld. Counsel for the Appellant states that copy of the petition shall be served upon the Income Tax Department as well as ROC, during the course of the day.

As prayed, four weeks further time is granted to Ld. Standing counsel for the Income Tax Department and ROC for filing their reply, thereafter, rejoinder, if any, may be filed by the next date fixed.

Accordingly, put on 30<sup>th</sup> April, 2021 before the Regular Court.

Sd-

**Dated : 22.03.2021**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

Typed by :  
Kumud Narayan  
(P.S.)